

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No.62/5794/2021**

This the 12<sup>th</sup> day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Ayaz Ahmad, Aged 37 years, S/o Mohd. Afzal Wani, R/o Kharpara, Tehsil Banihal, Distt. Ramba & Anr. ....Applicants

(Advocate:- Mr. D.S. Thakur- Not Present)

**Versus**

1. State of Jammu and Kashmir through Chief Secretary, Civil Sectt. Srinagar & Ors. ....Respondents

(Advocate: Mr. \_\_\_\_\_)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 24.05.2021 nobody had joined the video conference on behalf of the applicants and today i.e. 12.07.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicants.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

Sushil